

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3417 of 2021

Md. Shahid Ansari @ Shahid Ansari Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rakesh Kumar, Advocate

For the Opposite Party : Mr. Santosh Kumar Shukla, A.P.P.

2/25.03.2021 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Kanke P.S. Case No. 172 of 2020.

It has been alleged that a dacoity was committed in the vehicle of the informant which was looted apart from a mobile phone and Rs. 7,000/- in cash.

It has been stated by the learned counsel for the petitioner that the petitioner has been implicated on the basis of confession of the co-accused. He further submits that neither any T.I.P. has been held nor was there any recovery from the conscious possession of the petitioner. The petitioner is in custody since 29.09.2020.

Learned A.P.P. for the State has opposed and stated that the petitioner has got 6 criminal antecedents.

Irrespective of the criminal antecedents of the petitioner considering the manner of implication of the petitioner in the present case, he is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Ranchi in connection with Kanke P.S. Case No. 172 of 2020.

(Rongon Mukhopadhyay, J)